

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 15630/2024

[Arising out of impugned final judgment and order dated 16-10-2024 in A482 No. 17753/2024 passed by the High Court of Judicature at Allahabad]

SATENDRA PAL SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 24-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Rituparn Uniyal, Adv.
Mr. Abhishek Kumar, Adv.
Ms. Deeksha Saggi, Adv.
Mr. Gaurav Mishra, Adv.
Mr. Srinivasa Kumar, Adv.
Mr. Ram Lal Roy, AOR

For Respondent(s): Mr. Kameshwar Nath Mishra, Sr. Adv.
Ms. Sakshi Kakkar, AOR
Ms. Bharati Kumari, Adv.

Mr. Hem Chand Vashisht, Adv.
Mr. Suraj, Adv.
Mr. Alok Vajpayee, AOR

UPON hearing the counsel the Court made the following
O R D E R

Time of two weeks is granted to the second respondent to file a counter affidavit.

List the Petition on 4th April, 2025.

The interim relief granted earlier by this Court shall continue to operate till further orders.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)